## NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 26/10/2017 AT 10.30 AM

TATIONAL COMPANY INDUMENTAL, HELD ON 20/10/2017 IN 10/20 IN 1		
PRESENT: SHRI. ANANTH	A PADMANABHA SWAMY, MEMBER	-JUDICIAL
APPLICATION NUMBER	:	,
PETITION NUMBER	: TCP/172/2016 : PADIPPURAKADU VEERAN KUTTY +1	
NAME OF THE PETITIONER(S)		
NAME OF THE RESPONDENT(S)	: ALPHA HELICAL PUMPS PVT LT	TD & 3
UNDER SECTION	: 397/398	
S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	REPRESENTATION BY WHOM	
D Priyadarshini M Keerthi Krishna B Akhil Jain For T.K. Bhaskar	Coursel for Pertitioners	Bfu.
- VINERT SUBBAUANI	for R, -Rz	J.
Ambili Menon	for R3	July-

## **ORDER**

Counsel for petitioner present. Counsel for R1 & R2 and counsel for R3 are present. Counsel for R1 & R2 submitted that as per the order dated 9.10.2017 the counsel for petitioner was directed to make a proposal for settlement, but so far the respondents have not received any proposal or communication in this regard. Counsel for petitioner stated that a senior member of the family would be acting as a mediator in regard to the settlement between the parties. Further, counsel for the respondents have stated that they did not receive any communication in this regard. Considering the submissions, counsel for petitioner is once again directed to make a proposal, if any, and furnish the same to the other side before the next date of hearing positively, further, the Tribunal is inclined to direct the parties to be present before the Adjudicating Authority on the next date of hearing for making submissions in regard to the settlement. Put up on 05.11.2017 at 10.30 A.M.

K Anantha Padmanabha Swamy Member (Judicial)

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